

looked out the examinations were postponed. Further, when the examinations were held, some irregularities were again noticed. So also is the case regarding the CBSE examination. There, outside-the-syllabus questions came in. Therefore the examination are suffering a lot. Why are these irregularities being committed? It does not give a good account of these things - postponement of examination, leakage of question papers. Outside the syllabus questions are being set. All these things are creating a sense of insecurity and lot of resentment among the students, guardians also. Therefore, I would request the Government and the appropriate Ministry that is the Human Resource Development Ministry to look into it as to why all these things are happening and take necessary action so as to prevent recurrence. (*Interruptions*)

[*Translation*]

MR CHAIRMAN As I have said I am taking up cases at seriatim. Everyone will get time with general consensus and for everyone's convenience, let us take up laying of papers first. Thereafter everybody will get time. (*Interruptions*)

[*English*]

SHRI AMAL DATTA (Diamond Harbor) I would like to know in what order this is being done. I understand that by the time you came on to the Chair none of those people whose names appear in the list have been called and people outside the list have been called. For that half an hour's time has gone.

MR CHAIRMAN This is a list given to me when the hon. Speaker left the Chair. Hon. Speaker has given the list when he went. I cannot comment on whether he has called according to that order or not. I can assure you that according to the list which has been prepared and forwarded to me, everybody will get a chance provided we relieve the Ministers quickly by allowing them to lay the papers.

SHRI AMAL DATTA Will that be in accor-

dance with that order?

MR CHAIRMAN I will call the members in the order the names are here. But I need the cooperation from all of you.

Now we shall take up Papers to be laid on the Table.

12 31 hrs

PAPERS LAID ON THE TABLE

[*English*]

Annual Report and Review on the working of the Indian Council of Arbitration, New Delhi for 1991-92 etc

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (KAMALUDDIN AHMED) On behalf of Shri Pranab Mukherjee

I beg to lay on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration New Delhi for the year 1991-92 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration New Delhi, for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
[Placed in Library. See No 17-366/93]

(3) (i) A copy of the Annual Report (Hindi and English Versions) of the Marine Products Exports Development Authority, Kochi, for the years 1991-92 under subsection (3) of section 22 of the Marine Products Export Development Authority Act, 1972

Performance Budget for the year 1993-94 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act 1948 [Place in library See No LT-38]

Demands for Grants of the Ministry of surface Transport for 1993-94 and Notification under Major Port Trust Act, 1963

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi for the year 1991-92, together with Audit Report thereon

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER)

I beg to lay on the Table-

(iii) a copy of the Review (Hindi and English versions) by the government on the working of the Marine products Export Development Authority, Kochi, for the year 1991-92

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for the year 1993-94 [Place in library See No LT-3870/93]

(4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Place in library See No LT-3867/93]

(2) A copy of each of the following Notifications (Hindi and English versions) under subsection (4) of section 124 of the Major Port Trust Act, 1963 -

Demands for Grants of the Ministry of Labour for 93-94 and Financial Estimates and performance Budget of the Employees State Insurance Corporation for 1993-94

(i) G S R 821 (E) published in Gazette of India dated the 21st October, 1992 approving the New Mangalore Port Employees (Temporary Service) Second Amendment Regulations, 1992

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) On behalf of Shri P.A Sangma
I beg to lay on the Table

(ii) G S R 849 (E) Published in Gazette of India dated the 4th November, 1992 approving the Paradip Port Employees (Recruitment, Seniority and Promotion) Third amendment Regulations, 1992

(1) A copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Labour for the year 1993-94 [Place in library See No LT-3868/93]

(iii) G S R 872 (E) published in Gazette of India dated the 16th November, 1992 approving the Mormugao Port Employee

(2) A copy of the Financial Estimates and